IN THE CENTRAL ADMINIST ATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

(10)

DATE OF DECISION 29.7.92

1) O.A. No.143/85

Shri Jai Singh Rawat

.. Applicant

18.

U.O.I. & Others

.. Respondents

2) 0.4.185/86

Mrs. Vasantha Kumari

.. Applicant

VS

U. . C. I. - MOIS 8

· Respondents

for the applicants

.. Shri Anil, Suhra Bardy

For the respondents

.. Shri A.K. Bahra

CORAM:

Hen ble Justice Mr. Rem Pal Singh, Vice Chairman(J) Hen ble Shri I.P. Cupta, Member(A)

- 1. Whether reporters of local papers may be allowed to see the judgement?
- 2. To be referred to the reporter or not?

JOGEMENT

(Delivered by Hon ble Shri I.P. Gupta, Members (A)

By this econon order, the two θ_0 As (143/86 and 185/86) are being considered tagether.

- The applicants in the aforessid CaAs were appointed as a color brown

 Clark Grade-II between 1981 to 1984. Their services were terminated during 1986. However, by interim order issued by the Sench, they have continued in service. Thus, the applicants have been serving for about 8 to 18 years.
- The learned counsel for the applicants centended that they were duly appointed on their names having been appropriate by the Employment Exchange and after due tests, and, therefore, they should be regularised.
- The Jearned counsel for the respondents centended that the regular recruitment to the post of Clerk Grade-II is made on the recommendations of the Staff Selection Commission and the applicants did not compete through the exemination conducted by the Staff Selection Commission. He added that the applicants were even given one or two special chances

(11)

te qualify in special qualifying examination conducted for ad hoc employees. But, they could not qualify. Therefore, the termination of their services had to be reserted to.

So On analysing the above facts, we find that the termination does not appear to have resulted from their replacements by reguler employees who were recommended by the Steff Selection Commission.
The termination orders do not specify that since the regularly recommended
candidates had to be accommedated, the applicants were to yield place
for them. The applicante have served for long years and it would be
in consenance with the policy enunciated in the case of Jethanand &
ethers Vs. U.B.I & Others (1989(2) ATJ 364) that the applicants before
their services are terminated are given yet another apportunity to qualify
in the exemination conducted by the Steff Selection Commission by waiving off the age limit for purposes of eligibility to the extent of
the centinuous ad hoc service they have rendered.

- G. The interim order passed earlies will morge into these order.
- ?. With the above directions and orders, the C.As are dis-

(I.P. GUPTA) MERBER(A) (RAM PAL SINGH) VICE CHAIRMAN (3)

True Copy

(PRITAM SINGM) च्या साम्राम्य Court Offices

िसे द्वार के जात के क्रिक्ट क Centres Administrative Tribusyl स्थान कालकेंद्र एक स्थान होत्य र

Principal Reach Forest Principal Services Residence De Contraction of